

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3616
ANSWERED ON:25.08.2006
SETTING UP OF CAPART .
Patil Shri Balasaheb Vikhe

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) The date on which Council for Advancement of People`s Action and Rural Technology (CAPART) was set up indicating the main purpose and norms for setting it;
- (b) Whether any assistance or benefit of schemes pertaining to CAPART is given to groups or individuals and others;
- (c) If so, the details thereof; and
- (d)The minimum and maximum ceiling of grant for rural development under CAPART norms?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRIMATI SURYAKANTA PATIL)

(a) The Council for Advancement of People`s Action and Rural Technology (CAPART) was set up on 1st September 1986 by merging People`s Action for Development, India

(PADI) and Council for Advancement of Rural Technology (CART). It is a registered society under the aegis of Ministry of Rural Development. The main purpose of setting up of CAPART was to supplement Governmental efforts for rural development by way of encouraging, promoting and assisting voluntary action for implementation of projects for the enhancement of rural prosperity.

(b)&(c) The Assistance or benefit of schemes pertaining to CAPART is not given to the groups or individuals. Assistance is given by CAPART to the Voluntary Organisations Registered under the Societies Registration Act, 1860 or a State Amendment thereof, The Indian Trusts Act, 1882 or the Religious and Charitable Institutions Registration Act, 1920. The Voluntary organization should have completed three years from the date of registration on the date of application filed with CAPART. The assistance is provided by CAPART in project mode under its different schemes such as Public Cooperation (PC), Organisation of Beneficiaries (OB), Advancement of Rural Technology Scheme (ARTS) and Disability.

(d) There is no minimum and maximum ceiling of grant under different schemes and for different categories of NGOs. The first timer NGO is supposed to submit project proposal to the concerned Regional Centre of CAPART under PC, OB and ARTS and to the Headquarters under Disability scheme. After successful completion of the first project, a NGO can be sanctioned upto three projects for implementation simultaneously.